

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P (Cr.) No. 322 of 2018

Sangita Kumari

.... Petitioner(s).

Versus

1. State of Jharkhand
2. The Director General of Police, Jharkhand, Project Building, Dhurwa, Ranchi
3. The Superintendent of Police, Gumla
4. The Officer-in-charge, ST/SC PS, Gumla
5. The Lieutenant Commander Officer-in-charge (AOL), Ex Viraat, C/o Fleet Mail Office Mumbai, PO PS & Dist. Mumbai 400001 (Maharashtra)
6. Mr. Santosh Singh

.... Respondent(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Suresh Kumar, Advocate

FOR THE STATE : Mr. Rajvee Ranjan Mishra, APP

05/26.06.2020

Counsel for the petitioner submits that this criminal writ petition has rendered infructuous and therefore he wants to withdraw this petition.

Permission, as sought for, is granted.

Accordingly, the instant petition stands dismissed as infructuous.

(ANANDA SEN , J)